

28.7.2008

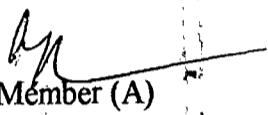
CCP No.41/2005  
In OA. No. 483/1998

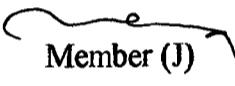
Hon'ble Sri M. Kanthaiah, Member (J)  
Hon'ble Dr.A.K. Mishra, Member (A)

App: Sri K.P.Srivastava

Res: Sri B.K.Shukla and Sri Praveen Kumar for Sri Anil Srivastava

Both side advocates states that Hon'ble High Court vide order dated 16.1.2008 in W.P. No. 1323/2005 has stated that till the next date of listing, the contempt proceedings pending before the Central Administrative Tribunal, Lucknow shall remain in abeyance. In view of such an order of the Hon'ble High Court, the matter is listed <sup>on 21.8.12</sup> sine die with direction to both the parties to move application after any order from the Hon'ble High Court.

  
Member (A)

  
Member (J)

HLS

27.8.2012

CCP 41/05 O.A. No.483/98

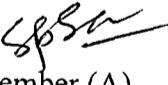
Hon'ble Sri Justice Alok Kumar Singh, Member (J)  
Hon'ble Sri S.P.Singh, Member (A)

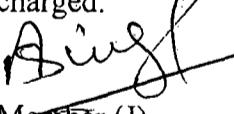
Sri K.P.Srivastava for applicant

Sri Praveen Kumar for Sri Anil Srivastava for respondents

Sri Praveen Kumar informs that order of this Tribunal has been set aside vide order dated 10.2.2011 passed in Writ Petition No. 1323/2005. Learned counsel for applicant has nothing to add.

In view of the above this contempt petition is struck of having been become in-fructuous. Notices stand discharged.

  
Member (A)

  
Member (J)

HLS/-

OR  
copy of order  
dated 27.8.12  
Praveen  
28.8.12